

RULES COMMITTEE

(TENTH LOK SABHA)

FIRST REPORT

[Laid on the Table on 20 August, 1992]

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LOK SABHA SECRETARIAT
NEW DELHI

August, 1992/Sravana, 1914 (Saka)

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PERSONNEL OF THE RULES COMMITTEE
(1991-92)

1. Shri Shivraj V. Patil — *Chairman*
2. Shri Abdul Ghafoor
3. Shri Pawan Kumar Bansal
4. Shrimati Basava Rajeswari
5. Shri Nirmal Kanti Chatterjee
6. Shri Murli Deora
7. Shri Sharad Dighe
8. Shri Jagat Veer Singh Drona
9. Shri Kadambur M.R. Janardhanan
10. Shri P.R. Kumaramangalam
11. Shri Rasheed Masood
12. Shri Janardan Prasad Misra
13. Shri Raj Narain
14. Shri M.G. Reddy
15. Shri P.M. Sayeed

SECRETARIAT

Shri C.K. Jain	— <i>Secretary-General</i>
Shri G.L. Batra	— <i>Additional Secretary</i>
Shri S.C. Gupta	— <i>Joint Secretary</i>
Shri R.K. Chatterjee	— <i>Deputy Secretary</i>
Shri T.D. Dhingra	— <i>Under Secretary</i>

FIRST REPORT OF THE RULES COMMITTEE (Tenth Lok Sabha)

The Rules Committee at their sitting held on 17 August, 1992 considered the proposal for constitution of ten departmentally related Parliamentary Standing Committees.

2. To make the Parliamentary activity more effective, to make the executive more accountable and to avail of the expert and public opinion whenever necessary a beginning had been made by setting up three Subject Committees on Agriculture; Science and Technology; and Environment and Forests. There, however, still remained important areas of governmental activities unencompassed by the new system. The Committee, therefore, recommend that a full-fledged system of departmentally related Standing Committees be created by setting up ten Standing Committees covering under their jurisdiction all the Ministries/Departments of the Union Government as given in *Appendix I*. These ten Committees will replace the existing three Subject Committees.

3. The Committee also recommend that these Standing Committees should, *inter alia*, consider:—

- (i) the Demands for Grants of the concerned Ministries and make a report on the same to the Lok Sabha within a period of one month;
- (ii) such Bills pertaining to the concerned Ministries as are referred to by the Speaker and make report thereon to the House;
- (iii) the papers on basic, major and important policies referred to them by the Speaker and report thereon to the House;
- (iv) the annual reports and the reports on the implementation of the policies and make their reports thereon to the House; and
- (v) other matters of the concerned Ministries referred to them by the Speaker.

4. The Committee authorised the Speaker to work out and finalise the details and modalities for the constitution, functions and procedure to be followed by these Committees.

5. The recommendations of the Committee are contained in this their First Report which the Committee authorised to be laid on the Table of the House.

6. Rules relating to the constitution and functions of the Committees and the consequential amendments required in the Rules of Procedure and Conduct of Business in Lok Sabha (Seventh Edition), as finalised by the Speaker, are set out in *Appendix II*.

NEW DELHI;

20 August, 1992

29 Sravana, 1914 (Saka)

SHIVRAJ V. PATIL

Chairman,
Rules Committee.

APPENDIX I

(See para 2 of the Report)

Ministries/Departments under the jurisdiction of the Standing Committees

Sl. No.	Name of the Committee	Ministries/Departments
1	2	3
1.	Committee on Defence and External Affairs	1) Defence 2) External Affairs
2.	Committee on Home Affairs	1) Home Affairs 2) Law, Justice and Company Affairs 3) Personnel, Public Grievances and Pensions
3.	Committee on Finance	1) Finance 2) Planning 3) Programme Implementation
4.	Committee on Human Resource Development and Information & Broadcasting	1) Human Resource Development 2) Information & Broadcasting
5.	Committee on Agriculture	1) Agriculture 2) Rural Development 3) Water Resources 4) Food 5) Food Processing 6) Fertilisers
6.	Committee on Industry and Commerce	1) Industry 2) Commerce 3) Steel 4) Mines 5) Textiles 6) Labour
7.	Committee on Energy	1) Coal 2) Power 3) Non-conventional Energy Sources 4) Petroleum and Natural Gas 5) Chemicals and Petro-Chemicals

1	2	3
8. Committee on Science and Technology	and	1) Science and Technology 2) Environment and Forests 3) Atomic Energy 4) Electronics 5) Space 6) Ocean Development
9. Committee on Transport and Communications	and	1) Civil Aviation 2) Communications 3) Railways 4) Tourism 5) Surface Transport
10. Committee on Social Welfare and Health		1) Health and Family Welfare 2) Welfare 3) Urban Development 4) Civil Supplies, Consumer Affairs and Public Distribution

APPENDIX II

(See para 6 of the Report)

Rules relating to the departmentally related Standing Committees and consequential amendments to the Rules of Procedure and Conduct of Business in Lok Sabha (Seventh Edition)

1. FOR Rules 331C, 331D, 331E, 331F, 331G and 331H of the Rules of Procedure and Conduct of Business in Lok Sabha the following shall be substituted, namely:—

“Departmentally related Standing Committees

331C. (1) There shall be the following ten departmentally related Standing Committees:

Departmentally related Standing Committees.

- (i) Committee on Defence and External Affairs
- (ii) Committee on Home Affairs
- (iii) Committee on Finance
- (iv) Committee on Human Resource Development and Information & Broadcasting
- (v) Committee on Agriculture
- (vi) Committee on Industry and Commerce
- (vii) Committee on Energy
- (viii) Committee on Science and Technology
- (ix) Committee on Transport and Communications
- (x) Committee on Social Welfare and Health

(2) The Ministries/Departments covered under the jurisdiction of each of the Standing Committees shall be as specified in the Fifth Schedule.

331D. (1) Each of the Standing Committees constituted under Rule 331C shall consist of not more than 30 members, 20 members to be nominated by the Speaker from amongst the members of Lok Sabha and 10 members to be nominated by the Chairman, Rajya Sabha, from amongst the members of Rajya Sabha.

Constitution.

(2) A Minister shall not be nominated as a member of the Committee, and if a member after his nomination to the Committee is appointed a Minister, he shall cease to be a Member of the Committee from the date of such appointment.

(3) The Chairman of the Committee shall be appointed by the Speaker from amongst the members of the Committee.

(4) The term of the office of the members of the Committee shall be one year.

Functions.

331E. (1) The functions of each of the Standing Committees shall be—

(a) to consider the Demands for Grants of the concerned Ministries and make a report on the same to the House;

(b) to examine such Bills pertaining to the concerned Ministries as are referred to by the Speaker and make report thereon to the House;

(c) to consider annual reports and the reports on the implementation of the policies and make their reports thereon to the House;

(d) to consider other matters of the concerned Ministries referred to the Committee by the Speaker; and

(e) to consider the papers on basic, major, important policies referred to the Committee by the Speaker and report thereon.

(2) The Standing Committees shall not consider the formulation of the ordinary policies and day to day administration of the concerned Ministries.

Procedure relating to Demands for Grants.

331F. The following procedure shall be followed by each of the Standing Committees in their consideration of the Demands for Grants and making a report thereon to the House:—

(a) after the general discussion on the Budget in the House is over, the House will adjourn for a month;

(b) the Committees shall consider the Demands for Grants of the concerned Ministries during the period of one month's recess of the House;

(c) the Committees shall make their report within a period of one month and shall not ask for more time;

(d) the Demands for Grants shall be considered by the House in the light of the reports of the Committees and then passed;

(e) where the reports are required to be made on the basis of votes given by the Members in the Committees, in view of the Constitutional provisions the Members of Lok Sabha in the Committee only shall have the right of vote; and

(f) there shall be a separate report on the Demands for Grants of each Ministry.

331G. The following procedure shall be followed by each of the Committees in examining the Bills and making report thereon to the House:—

Procedure relating to Bills.

(a) after the general principles underlying the Bills have been considered by the House, the Committees shall consider the general principles and the clauses of the Bills and make their report to the House;

(b) consideration of the clauses of the Bills shall be done by Lok Sabha in the light of the Reports submitted by the Committees;

(c) the Committees shall consider only the important Bills introduced in the House and the importance of such Bills shall be decided by the Speaker;

(d) the Committees shall not consider the Secret Bills, Finance Bills and the Appropriation Bills;

(e) with the permission of the Speaker, urgent Bills may be considered and passed by the House without being considered by the Committee; and

(f) the Committees shall make report on the Bills in the shortest possible time.

331H. The reports of the Standing Committees shall have persuasive value and shall be treated as considered advice given by the Committees.

Reports to have persuasive value.

331I. All the Rules applicable to the Parliamentary Committees shall apply *mutatis mutandis* to the Standing Committees also.

Rules applicable.

331J. The Standing Committees shall not work in any other place except the precincts of Parliament, unless otherwise specifically permitted by the Speaker.

Venue of sittings.

331K. The Committees may avail of the expert opinion or the public opinion to make the report.

Power to have expert, etc. opinion.

331L. The Standing Committees shall not consider the *Matters not to matters which are generally considered by the existing be considered. Parliamentary Committees.*"

2. After the Fourth Schedule to the Rules of Procedure and Conduct of Business in Lok Sabha, the following Schedule shall be inserted, namely:—

"FIFTH SCHEDULE

(see Rule 331C)

Ministries/Departments under the jurisdiction of the Standing Committees

Sl. No.	Name of the Committee	Ministries/Departments
1.	Committee on Defence and External Affairs	(1) Defence (2) External Affairs
2.	Committee on Home Affairs	(1) Home Affairs (2) Law, Justice and Company Affairs (3) Personnel, Public Grievances and Pensions
3.	Committee on Finance	(1) Finance (2) Planning (3) Programme Implementation
4.	Committee on Human Resource Development and Information & Broadcasting	(1) Human Resource Development (2) Information and Broadcasting
5.	Committee of Agriculture	(1) Agriculture (2) Rural Development (3) Water Resources (4) Food (5) Food Processing (6) Fertilisers
6.	Committee on Industry and Commerce	(1) Industry (2) Commerce (3) Steel (4) Mines (5) Textiles (6) Labour
7.	Committee on Energy	(1) Coal (2) Power (3) Non-Conventional Energy Sources (4) Petroleum and Natural Gas (5) Chemicals and Petro-Chemicals

Sl. Name of the Committee No.	Ministries/Departments
8. Committee on Science and Technology	(1) Science and Technology (2) Environment and Forests (3) Atomic Energy (4) Electronics (5) Space (6) Ocean Development
9. Committee on Transport and Communications	(1) Civil Aviation (2) Communications (3) Railways (4) Tourism (5) Surface Transport
10. Committee on Social Welfare and Health	(1) Health and Family Welfare (2) Welfare (3) Urban Development (4) Civil Supplies, Consumer Affairs and Public Distribution".
